

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.3174 of 2017
With
I.A. No.3477 of 2020

Jai Prakash Rajak, son of Shri Janki Rajak, resident of Village Bhandaro,
P.O. Naitand, P.S. Dumri, District Giridih

.... Petitioner

Versus

1. The State of Jharkhand
 2. Secretary, School Education and Literacy Department, Government of Jharkhand, Project Building, Dhurwa P.O. Dhurwa, P.S. Jagannathpur, District Ranchi
 3. Director, School Education and Literacy Department, Government of Jharkhand, Project Building, Dhurwa P.O. Dhurwa, P.S. Jagannathpur, District Ranchi
 4. District Superintendent of Education, Ramgarh, P.O., P.S. and District Ramgarh
- Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Altaf Hussain, Advocate

For the Respondents : Mr. Mukesh Kumar Sinha, Sr. S.C.I

07/07.07.2020 Heard Mr. Altaf Hussain, learned counsel for the petitioner, Mr. Mukesh Kumar Sinha, Sr. S.C. I, learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No.3477 of 2020 has been filed with a prayer to withdraw writ petition.

Mr. Mukesh Kumar Sinha, Sr. S.C. I, learned counsel for respondents-State is present, who has no objection to the said prayer.

Accordingly, writ petition is dismissed as withdrawn in terms of prayer made in the interlocutory application.

I.A. No.3477 of 2020 stands allowed and disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit